

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 88440 OF 2018

[Arising out of Order-in- Appeal No: NGP-1/APPL/150/2017-18 dated 10.05.2018 passed by the Commissioner of Central Excise (Appeals), Mumbai III]

B.G. Appliance P. Ltd.

... Appellant

Gut no. 968, Paithan Aurangabad Rd
Bidkin Tal Paithan,
Aurangabad

versus

CCE & ST, Aurangabad

...Respondent

N-5, Town Centre, CIDCO, Aurangabad

APPEARANCE:

Shri B.S. Indani, Advocate for the appellant

Shri Sanjay Hasija, Authorised Representative for the respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO: A/86675 / 2021

DATE OF HEARING:	16-08-2021
DATE OF DECISION:	16-08-2021

PER: MR. S.K. MOHANTY, MEMBER (JUDICIAL)

When the matter was called for hearing today, the Ld. Authorized Representative for the appellant submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and Pronounced in open court)

(S.K. Mohanty)
Member (Judicial)